

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP No. M.A No.12/2002 (T.A No.8/2001)
C.S No.490/92

Smt. Premlata Chaplot Versus..... K.V.S.....

Date of Order	Orders
	<p>None for the petitioner Mr.V.S.Gurjar - Counsel for respondents It appears that this M.A filed in Civil Suit No.490/92 (T.A No.8/2001) has been transferred from the Court of Civil Judge (Junior Division) & Judicial Magistrate, Kota City, Kota. Thereafter, notices were sent to the petitioner by registered post either to appear in person or through counsel. But inspite of service of notices, none appeared for the Petitioner. T.A No.8/2001 (Civil Suit No.490/92) has already been disposed of. In view of the decision already given in the said Civil Suit (TA No.8/2001), the petition filed by the petitioner has no force. Therefore, the petition is dismissed as such.</p> <p> (S.K. Agarwal) Member (J).</p>